

**CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

EXCISE APPEAL NO. 53732 OF 2018

[Arising out of the Order-in-Appeal No. 233-236 (SM)/CE/JPR/2018 dated 11/05/2018 passed by The Commissioner (Appeals), Central Excise & CGST, Jaipur.]

M/s Shree Siddhi Vinayak Induction Pvt. Ltd. **Appellant**
C 183-184, RIICO Industrial Area, Bagru,
Jaipur (Rajasthan).

VERSUS

Commissioner of Central Excise, **Respondent**
Central Excise Commissionerate,
Jaipur.

APPEARANCE

Shri Jatin Mahajan, Advocate for the appellant.

Shri O.P. Bisht, Authorized Representative (DR) – for the Department

CORAM : **HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT**
HON'BLE SHRI P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 50219/2022

DATE OF HEARING : 04.03.2022

JUSTICE DILIP GUPTA

A certificate in Form IV has been issued regarding full and final settlement of the tax dues.

2. The appeal, therefore, stands dismissed as withdrawn.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)